

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3356
ANSWERED ON:12.05.2006
VIOLATION OF MRTP ACT BY SOFT DRINK MANUFACTURERS
Athawale Shri Ramdas

Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) whether the soft drinks manufacturers are violating the Monopolies and Restrictive Trade Practices Act on a large scale in many parts of the country;
- (b) if so, the names of those soft drinks manufacturers against whom complaints have been registered for violating the MRTP Act during the last three years, State-wise; and
- (c) the action taken/proposed to be taken by the Government against such soft drink manufacturers?

Answer

MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

(a) to (c) Alleged violation of provisions of the Monopolies and Restrictive Trade Practices (MRTP) Act, 1969 is dealt with under the said Act through proceedings before the MRTP Commission. During the last three years, MRTP Commission instituted three enquiries against soft drink manufacturers for alleged violation of MRTP Act. The details of these cases are given in the statement annexed. In such cases, action is taken as contemplated under the MRTP Act, 1969, for violations of provisions of law, if any.